

the hon. Member thinks he can call it a corridor, it is not a tunnel. Certainly, it is overground. I do not know how it can be called a corridor, except that it is used as such. It is not used regularly. It is a very unusual occurrence that has taken place. Therefore, this has been referred to.

**Mr. Speaker:** Papers to be laid on the Table.

**Shri Hem Barua:** What about my question?

**Mr. Speaker:** I have allowed him that question.

**Shri Hem Barua:** He has not replied to that.

**Mr. Speaker:** He has.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER COAL MINES (CONSERVATION AND SAFETY) ACT

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—

- (i) G.S.R. No. 492 dated the 21st April, 1962.
- (ii) G.S.R. No. 493 dated the 21st April, 1962.

[Placed in Library. See No. LT-50/62].

##### ANNUAL REPORTS OF INDIAN COUNCIL FOR CULTURAL RELATIONS

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a copy each of the Annual Reports of the Indian Council for Cultural Rela-

tions for the years 1959-60, 1960-61 and 1961-62. [Placed in Library. See No. LT-51/62].

##### RULES UNDER DELHI MUNICIPAL CORPORATION ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following Rules under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—

(i) Notification No. F. 34/7/62-Delhi-II published in Delhi Gazette dated the 3rd April, 1962 containing the Delhi Terminal Tax (Amendment) Rules, 1962. [Placed in Library. See No. LT-52/62].

(ii) Notification No. 19/108/61-Delhi-II published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Municipal Corporation (Election of Councillor Amendment Rules, 1962.) [Placed in Library. See No. LT-53/62].

##### RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT AND NOTIFICATIONS UNDER SEA CUSTOMS ACT

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table:—

(i) a copy of the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 436 dated the 7th April, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-54/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 438 dated the 7th April, 1962.